

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/MP/2013

Subject : Petition under section 79 (1) (a) (b) (c) and (f) of the Electricity Act, 2003 in respect of power supply related disputes issues raised by Jharkhand State Electricity Board.

Date of hearing : 6.3.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Smt. Neerja Mathur, Member (Ex-officio)

Petitioner : Damodar Valley Corporation

Respondent : Jharkhand State Electricity Board.

Parties present : Shri M.G. Ramachandran, Advocate, DVC
Shri Anushree Bardhan, Advocate, DVC
Shri R.B. Sharma, Advocate, JSEB

Record of Proceedings

Learned counsel for the petitioner submitted that out of total dues of ₹ 3168.165 crore up to January, 2014, principal outstanding amount as per DVC billing is ₹ 3380.46. Out of this, an amount of ₹ 2589.445 crore have been reconciled and an amount of ₹ 791.015 crore is un-reconciled.

2. Learned counsel for JSEB submitted that since the disputes are subject to the outcome of present petition, the petitioner should file the revised petition on disputed amount.

3. The Commission directed the petitioner to file on affidavit the reconciliation statement of disputed and undisputed amount as on date, on or before 14.3.2014, with an advance to the respondent, who may file its response on it, by 21.3.2014.

4. The petition shall be listed for hearing on 3.4.2014.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)